

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

O.A. No. 1861/89

New Delhi, this the 18th July, 1994.

HON'BLE SHRI C.J.ROY, MEMBER(J)

HON'BLE SHRI P.T.THIRUVENGADAM, MEMBER(A)

1. All India Labour Enforcements
Officers Association, through
its President Shri R.K.Meena
s/o Shri Kishori Lal Meena,
Labour Enforcement Officer
(Central, D/O the Regional
Labour Commissioner(Central))
Ajmer.

(By Shri P.T.S.Murthy, Advocate)

..Applicants.

Vs.

1. The Union of India, through:
The Secretary to Govt. of India,
Ministry of Labour, Shram
Shakti Bhawan, New Delhi.
2. The Chief Labour Commissioner
(Central) Shram Shakti Bhawan,
New Delhi.

ORDER (ORAL)

HON'BLE SHRI C.J.ROY, MEMBER(J)

Shri P.T.S.Murthy learned counsel for the
applicants has filed this O.A. We we perused
the reliefs prayed for, we found that he is
asking for a direction to be issued to the
respondents on a policy matter which we are not
inclined to interfere.

2. On a previous docket we have also seen
that O.A.289/87 and O.A.868/87 were directed to
be tagged ^{or} with this case to check up the background.
We have seen these two O.A.s and find that these
were dismissed. We see no reason for filing of
the counter though there is no counter on behalf
of the respondents, inspite of the fact that
this case is coming since 1989.

3. Shri Murthy, learned counsel for the applicants
has made an endorsement on the next page of the

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docket of 18-5-1994 that he may be permitted to withdraw the case. He is permitted to withdraw the case and the case is dismissed as withdrawn. He further requests us to give him an opportunity to present the matter before respondents who may be given a direction for its consideration. It is for him to seek remedy available to him with the respondents. No costs.

P.T.Thiru

(P.T.THIRUVENGADAM)
Member (A)

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(C.J.ROY)
Member (J)

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